CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH

Excise Miscellaneous Application No. 50194 of 2020
(on behalf of appellant)
in
Excise Appeal No. 52408 of 2019

[Arising out of Order-in-Original No. 01-03/PK/GST/DE/2019-20 dated 28/06/2019 passed by the Commissioner, Central GST & Central Excise, New Delhi.]

Shri Vinod Kumar Jain, c/o M/s J.V. Industries,
Khasra No. 29, Saboli Industrial Area, Shahdara,
New Delhi – 110 093. **...Appellant**

Versus

Commissioner,
Central GST & Central Excise,
Delhi East, C.R. Building, IP Estate,
New Delhi – 110 002. **...Respondent**

APPEARANCE:

Ms. Kriti Parashar, Advocate for the appellant.
Shri R.K. Mishra, Authorised Representative for the Department

CORAM:
HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING: 27.01.2021

FINAL ORDER No. 51027/2021

JUSTICE DILIP GUPTA

An application has been filed with the prayer that the appeal may be dismissed as withdrawn for the reason that the applicant has filed a declaration under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Learned Counsel appearing for the appellant has pressed this application. The miscellaneous application is allowed.

3. The appeal is accordingly dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

PK